

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2247

ANSWERED ON:06.08.2010

IRREGULARITIES IN MCI DCI

Adityanath Shri Yogi;Kumar Shri Vishwa Mohan;Pandey Shri Ravindra Kumar;Rama Devi Smt. ;Vardhan Shri Harsh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the measures taken by the Government for prevention of irregularities recently reported in Medical Council of India and Dental Council of India and to bring in transparency in the functioning of the institutions;
- (b) the number of cases of such irregularities reported so far, Institution-wise;and
- (c) the details of the officers/employees penalised and exonerated in this regard in each of the said institutions?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a) to (c) In view of the recent development in the functioning of the Medical Council of India affecting the standard of medical education, recognition of medical institutions etc., the government superseded the Council through promulgation of the Indian Medical Council (Amendment) Ordinance 2010 and as an interim measure constituted a Board of Governors consisting of eminent persons to look after the affairs of the Council. In the meanwhile the Government is actively considering setting up of the National Council for Human Resource in Health (NCHRH) as an overarching regulatory body in the health sector. The proposed Council will subsume the existing councils in the field of medicine and allied services.